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Title: Take up in Demands for Excess Grants (General) Nos. 22, 39, 59 and 95 in respect of Budget (General) for 2007-08 (All the Demands were voted in full).

MR. DEPUTY-SPEAKER: The House will now take up item no. 14.

...(Interruptions)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): This is an important financial matter. You can raise your issue at any time you like. ...(Interruptions) The Government is not keeping mum. Everybody is hearing you. Nobody can afford not to listen to you. But this is financial matter. ...(Interruptions)

My respectful submission to the hon. Members is that we have decided to pass the Demands for Excess Grants (General) without discussion. I am deeply indebted to the Leader of Opposition and leaders of other political parties as they have agreed to pass the Demands for Excess Grants (General) without discussion. It is a constitutional requirement also and it has been recommended by the BAC. Therefore, as has been suggested, I am moving the Appropriation Bill with the permission of the Chair. If you permit, Mr. Deputy-Speaker, then I will move it. ...(Interruptions)

I will consider it and I will inform you tomorrow. ...(Interruptions) Let me look into it. I cannot give any blanket assurance. I will look into whatever points you have raised. I will consider them along with my colleagues. Thereafter, I will respond to them tomorrow. ...(Interruptions) Let me look into it. I have heard you. Let me examine the papers. Let me consult my colleagues. The Government has a way of taking a decision. Making a statement in the Parliament is not a simple thing. Therefore, I shall look into it. ...(Interruptions)

MR. DEPUTY-SPEAKER: I shall now put the Demands for Excess Grants (General) for 2007-08 to the vote of the House.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended the 31<sup>st</sup> day of March, 2008, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 22, 39, 59, and 95."

*The motion was adopted.*

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